

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1. **IA-5055/2023 in C.P.(IB)/1407(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES: Forward Exports Private Limited
Vs
Inesh Accerro Limited

SECTION: 7, 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Surekha Yadav a/w Mr. Avinash R. Khanolkar, Ld. Counsel for the RP/Applicant present.
2. Registry is directed to issue Court Notice to the suspended Board of Directors of the Corporate Debtor. RP is also directed to take out personal notice to the suspended Board of Directors and also be present on the next date of hearing.
3. List this matter on **10.11.2023** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)